ITEM NO.3 COURT NO.1 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition (Criminal) No.118/2018

PEOPLE S UNION FOR CIVIL LIBERTIES & ANR. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(With appln.(s) for appropriate orders/directions, exemption from filing O.T., intervention/impleadment)

Date : 12-02-2019 These matters were called on for hearing today.

CORAM :
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Mr. Sanjay Parikh, Adv.
Mr. Pukhrambam Ramesh Kumar, AOR
Mr. Ritwik Parikh, Adv.
Ms. Sanjana Srikumar, Adv.

For Respondent(s) Mr. Ranjit Kumar, Sr. Adv.
Mr. Anshuman Sharma, Adv.
Ms. Swarupama Chaturvedi, Adv.
Mr. Sarvesh Singh Baghel, AOR
Mr. Nikhil Rohatgi, Adv.
Mr. Shashank Khurana, Adv.
Mr. Rishi Raj Sharma, Adv.

Mr. Rana Mukherjee, Sr. Adv.
Ms. Aishwarya Bhati, Adv.
Ms. Swati Ghildiyal, Adv.
Mr. B.V. Balram Das, Adv.

Ms. Anitha Shenoy, AOR

Signature Not Verified
Digitally signed by CHETAN KUMAR
Date: 2019.02.13 17:44:07 IST
Reason:

IA 14197/19 & IA 14201/19 Mr. Rajiv Dutta, Sr. Adv.
Mr. Fuzail Ahmad Ayyub, AOR
Mr. Abdul Qadir, Adv.
Mr. Ibad Mushtaq, Adv.
Ms. Aditi Gupta, Adv.

IA 163546/18 Mr. Prashant Bhushan, AOR

Ms. Cheryl D'Souza, Adv.
Ms. Mangla Verma, Adv.
Ms. Alice Raj, Adv.

UPON hearing the counsel the Court made the following

O R D E R

List the matter for consideration no sooner Mr. Sanjay Parikh, learned counsel for the petitioner files compilation volume arranging the papers in proper sequence so as to enable the Court to understand the two versions i.e. police and family versions, source from which they are emanating and also the present position of the F.I.R., pending proceedings, etc.

I.A. No.14197/2019 & 14201/2019

These are the applications for impleadment and direction filed on behalf of Ravindra Nagar.

Having heard learned counsel for the applicant and upon perusing the relevant material, we do not consider the present to be a fit case for impleamdent in the present proceedings. The interlocutory applications for impleadment and direction are, accordingly, dismissed. The applicant will be at liberty to avail of such remedies as may be open to him in law.

(Chetan Kumar)
A.R.-cum-P.S.

(Anand Prakash)
Court Master